

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Appeal No. 6 of 2010 &
I.A. No. 10 & 85 of 2010**

Dated: 22nd March, 2010

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**M.P. State Co-operative Dairy Federation Ltd. & Ors. Appellant (s)
Versus
M.P. Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Umesh Nigam
Counsel for the Respondent(s) : Ms. Surbhi Sharma for R.1
Mr. Anand K. Ganesan & Ms. Swapna
Seshadri for R.2
Mr. S.S. Chauhan with Mr. Praveen Jain (Rep.)
For R.3
Mr. Naveen Sharma for R.4

ORDER

**I.A. No. 85 of 2010
(Condone Delay Application)**

Ms. Surbhi Sharma takes notice on behalf of Respondent No.1; Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2, Mr. S.S. Chauhan takes notice on behalf of Respondent No.3 and Mr. Naveen Sharma takes notice on behalf of Respondent No.4. They have no serious objection for the condonation of delay.

We have gone through the affidavit praying for condonation of delay of 27 days. As we find there is sufficient cause to condone the delay, the delay is condoned.

The Application is disposed of.

Post the matter for Admission on **29.03.2010.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**